

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

205. C.P. (IB)/40(MB)2024

IN THE MATTER OF

MANOJ KUMAR AGRAWAL

VS

GANNON DUNKERLEY AND COMPANY LIMITED

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 23.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Rohit Gupta (PH)
For the Respondent: Adv. Amir Arsiwala (PH)

ORDER

The Ld. Counsel for the respondent submits that the reply has already been filed but neither the reply is reflected on the DMS Portal nor the hard copy of the reply is available.

In view of the above, the Ld. Counsel for the respondent prays for short adjournment so as to check with DMS Portal and to make available the hard copy.

In view of the request made, adjourned to **06.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)